

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

I.A No.08/2024
IN
WP (PIL) No. 18/2010

COURT ON SUO MOTU

APPLICANT (S)

VERSUS

THE SECRETARY, MINISTRY OF SURFACE
TRANSPORT & ORS.

RESPONDENT (S)

- For Applicant : Mr. Tashi Rapten Barfungpa, Amicus Curiae.
- For Respondents no. 1, 3, 4, 5, 6, 8, 10, 12 & 13. : Ms. Sangita Pradhan, Dy. Solicitor General of India with Ms. Natasha Pradhan and Ms. Purnima Subba, Advocates.
- For Respondent no. 2 : Mr. Karma Thinlay Bhutia, Senior Advocate and Central Govt. Counsel with Mr. Yashir Namgyal Tamang, Advocate.
- For Respondents no. 7 & 9. : Dr. Doma T. Bhutia, Senior Advocate and Additional Advocate General with Mr. S.K. Chettri, Govt. Advocate.
- For Respondent no. 11 : Mr. Jorgay Namka, Senior Advocate with Ms. Sushma Rai and Ms. Rinchen Ongmu Bhutia, Advocates.
- For Respondents no. 14 & 15 : Mr. D.K. Siwakoti, Advocate.
- For Respondent no.16 : Mr. Ranjit Prasad, Advocate.
- For Respondent no.17 : Mr. B. Sharma, Senior Advocate with Mr. Sajal Sharma, Ms. Shreya Sharma, Ms. Puja Kumari Singh and Ms. Roshni Chettri, Advocates.

Date: 14/03/2024**CORAM:**

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

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ORDER : (per the Hon'ble, the Chief Justice)

Having heard the learned Advocates for the parties and in view of the order passed earlier today in WP(PIL) No.18 of 2010, no separate/further order is

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required to be passed in the instant interlocutory application which stands disposed of accordingly.

(Meenakshi Madan Rai)
Judge

(Biswanath Somadder)
Chief Justice

jk/ds/avi/ami